

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No. 01
CP (IB) No.09/BB/2023

IN THE MATTER OF:

M/s. Hilti India Pvt. Ltd. ... Petitioner
Vs.
M/s. Kattera India Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 06.09.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rajeev Narayan, Adv.
For the Respondent : None

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. On perusal of the records, it is observed that in compliance to the orders dated 08.06.2023 and 01.08.2023, Respondent has not yet filed the objections.
3. List the case on **15.09.2023**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
N.V. RAMAKRISHNA BADARINATH
MEMBER (JUDICIAL)